

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-1538/2024

In

IB-687(ND)/2022

IN THE MATTER OF:

Yatin Jindal

.... Petitioner/Applicant

Vs.

Promegranate Coaters Pvt. Ltd

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Mohit Kumar Bafna, Adv

For the Respondent : Mr. Shivam Singh, Mr. Prithu Garg, and Mr. Parth
Bhatia Advs.

ORDER

Due to paucity of time, the matter is adjourned to **23.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik